

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.NO.487/97

FRIDAY, THIS THE 11TH DAY OF APRIL, 1997.

C O R A M :

HON'BLE MR A V HARIDASAN, VICE CHAIRMAN

HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. K Damodaran
Kottala House
P.O.Nileshwar
Kasargode District
Working at BWV Dispensary as
Chowkidar
P.O.Nileshwar
Kasargode District
2. E Gopi
Edacheriyil House
Sreeshta Junction
Payangadi P.O.
Kannur District
Working at the Assistant Welfare
Commissioner as Chowkidar
P.O.Thana
Kannur District
3. P Balakrishnan Panicker
Edavathukunnummal House
Mandankavey P.O.
Naduvallur, Quilandy
Working at BWV Dispensary as Chowkidar
P.O.Perumanna
Kozhikode District
4. P Kumaran
Kaithachal House
P.O.Tholambra, Via Peravoor
Kannur District
Working at BWV Dispensary as Chowkidar
P.O.Palayad, Tellicherry
5. V Gopalakrishnan
Edakunanji Kizhakkethil House
P.O.Tholassery
Thiruvalla
Pathanamthitta
Working at BWV Dispensary as Chowkidar
P.O.Kondooty
Malappuram District

.. Applicants

By Advocate Mr VV Surendran

Vs

1. The Welfare Commissioner
Labour Welfare Organisation
Government of India
Ministry of Labour
No.75 Basareswara Road
Bangalore - 560052

2. The Director General(LW)
Government of India
Ministry of Labour
Zaisalmer House
Mansingh Road
New Delhi - 110 011

3. The Secretary
Ministry of Labour
Nirman Bhawan
New Delhi

.. Respondents

By Advocate Mr TR Ramachandran Nair, ACGSC

The application having been heard on 11.4.1997, the Tribunal on the same day delivered the following :

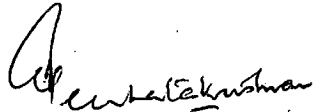
O R D E R

HON'BLE MR A V HARIDASAN, VICE CHAIRMAN :

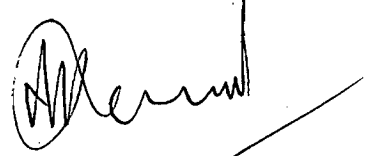
The grievance of the five applicants working as Chowkidars in the Labour Welfare Organisation is that the question of grant of night duty allowance and payment of enhanced washing allowance to them is hanging fire despite representations made on this behalf repeatedly. They have filed this application for a direction to this respondents to grant night duty allowance and enhanced washing allowance. Learned counsel on either side invited our attention to the communication dated 29.11.1996 issued by the Staff Grievance Officer to the General Secretary of the Union. It is stated, therein that the grant of night duty allowance to the Chowkidar and enhancement of washing allowance are being vigorously considered by the Ministry and that a specific order has not so far been received. The counsel for applicants stated that it would be appropriate if respondents are directed to take a final decision within a reasonable time. In the light of the submissions of the counsel at Bar, we admit the application and dispose of it with directions to respondents to take appropriate decision in regard to the claims of this applicants in accordance with the rules and instructions on this behalf on merits within three months from the date of communication of this order and if the

decision is in favour of the applicants, to disburse to the applicants the monetary benefits flowing from such a decision within one month from the date of taking such a decision. No order as to costs.

Dated, the 11th April, 1997.



PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



AV HARIDASAN
VICE CHAIRMAN

vs114